

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 16

CA 124/2024 (NEW IA) IN CP/193(MB)2017

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **KIRLOSKAR INDUSTRIES LTD VS
KIRLOSKAR BROTHERS AND ORS**

Section 241(1), 242(4) of the Companies Act, 2013 and Rule 11

ORDER

CA 124/2024 (NEW IA) IN CP/193(MB)2017

- 1) Mr. Dinyar Madon, Ld. Senior Counsel for the Petitioner (Respondent Nos. 1 to 3 in CA No. 124 of 2024), Mr. Janak Dwarkada, Ld. Sr. Advocate for the Respondent No. 1 in the main Company Petition, Mr. Gaurav Joshi, Ld. Counsel for the Respondent Nos. 2 & 9, Mr. Aditya Mehta, Ld. Counsel for the Respondent No. 3, Mr. Ankit Lohia, Ld. Counsel for the Respondent Nos. 4 to 8 are present.
- 2) Heard Ld. Advocates, Senior Advocates for Parties extensively for a considerable time. This Bench will not pronounce the order in the present

matter till 17.05.2024. In case the Applicants do not succeed in obtaining stay in the present matter, thereafter, this Bench will pronounce the Orders.

- 3) Stand over to 17.05.2024, for further consideration and for passing necessary orders.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare